

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA 227/2016 in
OA 4190/2013

New Delhi, this the 21st day of October, 2016

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Yash Pal
Shri Bal Krishan
J-178, Vikas Puri
New Delhi-110018

... Applicant

Versus

1. Director General
Council of Scientific & Industrial Research
2, Rafi Marg,
New Delhi-110001

2. Director
CSIR-National Physical Laboratory,
Dr. K.S. Krishnan Marg, Pusa
Near East Patel Nagar,
New Delhi-110012

... Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 9.09.2016 passed by us in OA 4190/2013.

2. We have gone through the RA. We do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. We refer, in particular, to the judgments of the Hon'ble Supreme Court in

Kamlesh Verma Vs. Mayawati and others, (2013) 8 SCC 320

and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu)
Member (A)

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